



**IN THE INCOME TAX APPELLATE TRIBUNAL,  
CUTTACK 'SMC' BENCH, CUTTACK**

**BEFORE SHRI GEORGE MATHAN, JUDICIAL MEMBER**

**ITA Nos.220 & 221/CTK/2023**

Assessment Year : 2011-2012

Biswajit Karamkar, Binod Bihari Market, Balubazar, Cuttack	Vs.	Income Tax Officer, Ward- 2(3), Cuttack
PAN/GIR No.AGOPK 4528 P		
<b>(Appellant)</b>	..	<b>( Respondent)</b>

Assessee by : Shri Subit Sahu, Adv  
Revenue by : Shri S.C.Mohanty, Sr DR

**Date of Hearing : 20/09/2023**  
**Date of Pronouncement : 20/09/2023**

**ORDER**

These are appeals filed by the assessee against the separate orders of the Id CIT(A)-2, Bhubaneswar dated 21.3.2023, in the matter of penalty under section 271A and 271B of the I.T.Act for the assessment year 2011-12.

2. Shri Subit Sahu, Adv appeared for the assessee and Shri S.C.Mohanty, Id Sr DR appeared for the revenue.

3. Vide petitions dated 12.9.2023, Id counsel for the assessee seeks to withdraw the appeals. At the time of hearing of the appeals, Id AR also

state that the assessee does not pursue the appeal, to which, Id Sr DR did not have any objection.

4. In view of above, I accede to the request of Id AR of the assessee and consequently, the appeals of the assessee are dismissed as withdrawn.

5. In the result, both the appeals of the assessee stand dismissed.

Order dictated and pronounced in the open court on 20/09/2023.

Sd.-  
**(George Mathan)**  
**JUDICIAL MEMBER**

Cuttack; Dated 20/09/2023  
B.K.Parida, SPS (OS)

**Copy of the Order forwarded to :**

1. The Appellant : Biswajit Karamkar, Binod  
Bihari Market, Balubazar, Cuttack
2. The Respondent: Income Tax Officer, Ward-  
2(3), Cuttack
3. The CIT(A)-2, Bhubaneswar
4. Pr.CIT, Cuttack
5. DR, ITAT, Cuttack
6. Guard file.  
//True Copy//

**By order**

Sr.Pvt.secretary  
**ITAT, Cuttack**